(a) whether any agreement has been reached with the U. S. S. R. $*o_r$ the purchase of heavy water by India from that country; a»d

(b) if so, what are the main features thereof?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): (a) No, Sir.

(b) Does not arise.

Total strength of employees in the Department of Atomic Energy

309. SHRI N. H. KUMBHARE: Will the Minister of ATOMIC ENERGY be pleased to state:

(a) what is the strength of employees in each class and category, in the Department of Atomic Energy and its various constituent units and projects and how many among them are from the Scheduled Castes/Scheduled Tribes in each project;

(b) what is the number of employees appointed in the Department and its units/projects in the years 1974 and 1975 and so far in 1976 and how many among them are from the Scheduled Castes/Scheduled Tribes; and

(c) whether the reserved quota of posts for Scheduled Castes/Scheduled Tribes in each class and category has been fully subscribed in the Department and its units/projects?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): (a) The information is furnished in the Statement No. 1 (See Appedix XCVI, An-nexure No. 25.)

(b) The information is furnished in the Statement No. 2 (See Appendix XCVI Annexure No. 26).

(c) Till June 1975 Scientific & Technical posts in Class I and Class II

(Now Groups A & B) for organising, guiding and directing research, which form a large proportion of the posts in these categories, were exempt from the operation of the orders requiring reservation of posts for Scheduled Castes/ Scheduled Tribes. After June 1975 all posts upto the lowest level in Class I (now Group A) are subject to the reservation order except for recruitment of trainees to the Training School under the Department of Atomic Energy. All efforts are being made to ensure that reserved posts are filled by CasteslScheduled Scheduled Tribes candidates, However, these quotas have not been fully subscribed because it has not been possible to get adequate number of candidates.

to Questions

Reconstitution of Film Finance Corporation

310. SHRI SRIKANT VARMA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is a proposal under Government's consideration to reconstitute the Film Finance Corporation;

(b) what are the present criteria for the selection of the Chairman and members of the Corporation; and

(c) what would be the future criteria for these selections?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) to (c) The tenure of the existing Board of the Film Finance Corporation is over and fresh nominations are now due government nominate such persons as are likely to be useful to the organisation by virtue of their experience, knowledge or interests in the development of film media.

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